

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**ORIGINAL APPLICATION NO. 118 of 2021 (SZ)**

**BETWEEN:**

D. Sakthivel,

**... Applicant**

**AND:**

The District Collector and Ors.

**... Respondent**

**INDEX TO ADDITIONAL TYPED SET OF PAPERS**

<b>S No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1.	2018	Notice for Appointment of Regular / Rural Retail Outlet (Petrol Pump) Dealerships	<b>1</b>
2.	04.01.2020	Letter of intent issued to the Dealer of the subject retail outlet	<b>2</b>
3.	06.01.2021	Letter to the District Collector, Erode requesting grant of NOC.	<b>7</b>
4.	20.01.2021	Initial PESO License	<b>9</b>
5.	26.02.2021	No objection certificate issued by the Additional District Magistrate and District Revenue Officer, Erode District.	<b>12</b>
5.	24.03.2021	Application to PESO for Grant of License for Petroleum Service Station.	<b>14</b>
6.	30.03.2021	PESO License	<b>16</b>

**DATED AT CHENNAI ON THIS THE 7<sup>th</sup> DAY OF MARCH 2022**

  
**COUNSEL FOR 6<sup>th</sup> RESPONDENT**

## NOTICE FOR APPOINTMENT OF REGULAR / RURAL RETAIL OUTLET (PETROL PUMP) DEALERSHIPS

Bharat Petroleum Corporation Limited proposes to appoint Retail Outlet dealers at various locations in the State of Tamil Nadu and Union Territory of Puducherry.

The detailed Advertisement and Brochure are available in the website [www.petrolpumpdealerchayan.in](http://www.petrolpumpdealerchayan.in)

Application for RO dealership along with online payment of Non-refundable application fee, as applicable, should be submitted online by date **24/12/2018**.

The facility for submission of online application will be withdrawn immediately after the cutoff date as mentioned above.

**APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.**

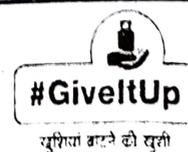
The Corporation reserves the right to cancel / withdraw / amend this advertisement or extend the due date at its sole discretion without assigning any reason.

In case of any discrepancy in advertisement published in English Newspaper vis a vis Tamil daily, the direction / information indicated in English paper would prevail.

Corrigendum, if any, will be published only in the website [www.petrolpumpdealerchayan.in](http://www.petrolpumpdealerchayan.in)

For purchase of Brochure and any information with regard to the advertisement, candidates may contact the following address:-

Territory	Districts Covered	Address	Contact No.
Chennai	Chennai, Kanchipuram, Tiruvallur, Vellore	Territory Coordinator (Retail), BPCL, 35, Vaidyanathan Street, Tondiarpet, Chennai - 600 081	9176050512
Coimbatore	Coimbatore, Erode, Nilgiris, Tiruppur	Territory Coordinator (Retail), BPCL, Irugur TOP Installation, Ravathur Post, Coimbatore - 641 103	8547883595
Karur	Dharmapuri, Karur, Krishnagiri, Namakkal, Salem	Territory Coordinator (Retail), BPCL, Athur & Kadapparai Village, Erode Road, Athur Post, Karur - 639 002	9447177999
Madurai	Dindigul, Madurai, Pudukkottai, Ramanathapuram, Sivaganga, Theni	Territory Coordinator (Retail), BPCL, 37, Tiruparamkundram Rd, Pasumalai, Madurai - 625 004	9487674072
Tirunelveli	Kanyakumari, Tuticorin Tirunelveli, Virudhunagar	Territory Coordinator (Retail), BPCL, B. G. Goodshed Road, Thachanallur, Tirunelveli - 627 358	9443748866
Trichy	Ariyalur, Cuddalore, Nagapattinam, Perambalur Thanjavur, Tiruchirappalli, Tiruvannamalai, Tiruvarur, Vilupuram, Karaikal (Puducherry) Pondicherry	Territory Coordinator (Retail), BPCL, Raj Towers, 1st floor, Karur Bypass Road, Trichy - 620 002	7598799900



भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड  
(भारत सरकार का उपक्रम)  
इरुगुर टीओपी इंस्टालेशन



**BHARAT PETROLEUM CORPORATION LTD.**  
(A GOVT. OF INDIA ENTERPRISE)  
IRUGUR TOP INSTALLATION

CBE.TO.NRO.Mamarathupalayam

04/01/2020

To,

Mr. Senthilkumar P,  
S/o Mr. Palanisamy,  
36, Ellapalayam Road,  
Periyasemur - 638004  
Erode District  
Mob. No.9842735959

Dear Sir, / Madam,

**Subject: Proposed MS/HSD Retail Outlet Dealership at Location: On SH15, Between Erode & Chithode (On Either Side), District: Erode, State: Tamil Nadu Category: OBC - Regular DC**

We refer to our advertisement dated 25.11.2018 and your application form No.15452221210873 for the award of MS/HSD Retail Outlet dealership at the above location.

Please be informed that by this Letter of Intent, we propose to offer you a Retail outlet dealership of Bharat Petroleum Corporation Limited at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring .35 Metres approx.(frontage) X 35 Metres (depth) at Survey No.27/2,Mamarthupalayam, Periyasemur Village, as indicated by you in the application for the development of the subject Retail Outlet. You have to make available this land within 2 months from the date of this letter failing which this offer is liable to be withdrawn. (For Group 1)
2. For making the land available as required above, you will ensure that the land arranged by you is either registered in your name or it should be leased to you for a minimum period of 19 years 11 months.
3. As and when advised by the Corporation, the site offered by you would be duly developed up to the road level by cutting/filling (as applicable) with good earth/murram, layer-wise compacted as per standard engineering practices. You shall also construct necessary Retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Retail Outlet is not developed as per the advice of the Corporation, this Letter of Intent will be withdrawn without any further notice.
4. You will provide at the retail outlet infrastructural facilities like Driveway, Sales Office, Showroom, Store, Toilet, Generator, Compressor, with room, electrical connection up to the sales building, Yard lighting, water connection / bore well and staff room as mentioned in the Brochure and after obtaining necessary clearances / approvals / licenses as applicable in each case.

रावथूर पोस्ट, (मार्ग) इरुगुर, कोयम्बतूर - 641103, ॐ कार्या : 0422-2205400, फैक्स : 0422-2205444  
रजिस्टर्ड ऑफिस : भारत भवन, 4&6, करीमभोय रोड, बेलार्ड इस्टेट, पोस्ट बॉक्स क्र. 688, मुंबई - 400 001.

Ravathur (P.O.), Irugur (Via), Coimbatore - 641103, ॐ Off. : 0422-2205400, Fax : 0422-2205444  
Registered Office : Bharat Bhavan, 4&6, Currimbhoy Road, Ballard Estate, P.B. No. 688, Mumbai - 400 001.  
email : bharatpetroleum.in web : www.bharatpetroleum.in CIN : L23220MH1952GO1008931

5. In addition, you will also provide the following basic facilities at your cost at the Retail Outlet premises:-
  - a. Clean drinking water.
  - b. Free Air.
  - c. Clean toilet.
  - d. Telephone.
  - e. First aid kit with valid medicines.
  - f. Adequate illumination.
  - g. PUC facilities, wherever it is mandatory.
  - h. Other facilities as may be specified by the Corporation from time to time.
6. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by **Bharat Petroleum Corporation Limited** from time to time would also be required to be developed by you.
7. **Bharat Petroleum Corporation Limited** will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlets.
8. For the facilities that may be provided by the Corporation as aforesaid, you will be required to pay license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee (incl. GST) recoverable is Rs.233.45/KL for MS and Rs.194.54/KL for HSD.
9. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above whatever may be the cause of the failure or delay.
10. You will ensure all financial and other arrangements for operating the retail outlet dealership. In case it is found that the funds stated in the application for the purpose of setting up and operation of the dealership are not made available as and when required, this LOI can be withdrawn and you will have no claim/damages whatsoever against the Oil company.
11. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of **Bharat Petroleum Corporation Limited**.
12. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).  
  
You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by the Oil Company.
13. You will deposit with us a Demand Draft for Rs.3,60,000/- (Rupees Three Lakhs Sixty Thousand only) drawn on any scheduled Bank in favour of **Bharat Petroleum Corporation Limited** payable at **Coimbatore** towards security Deposit (after setting of the Initial Security Deposit amount )at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit



will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

14. You will also remit an amount of **Rs.15,00,000/-** (Rupees Fifteen Lakhs only) towards Non-refundable Fixed fee, by way of a Demand Draft for **Rs.15,00,000/-** drawn on any scheduled Bank in favour of **Bharat Petroleum Corporation Limited**, payable at **Coimbatore** within 15 days of receipt of NOC.
15. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any central / state govt. / municipal or local authorities for the time being in force.
16. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
17. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
18. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
  - a) In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/CC" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
  - b) In case you or any of your family member gets inducted as partner or proprietor in "A/CC" site RO dealership or LPG distributorship of our company or any other oil marketing company.
  - c) If it is found that you have suppressed and / or misrepresented any material facts in your application.
  - d) In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
  - e) In the event of death if you are an individual/partner.
19. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited.

The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the Total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn.

The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.

20. You will not sell/lease/mortgage the said land to any third party without Bharat Petroleum Corporation Limited's permission in writing, so long as the agreement (DPSL) is valid and Bharat Petroleum Corporation Limited's facilities continue at the site.
21. In case of termination of / resignation from the dealership, within 3 months of Disassociation from **Bharat Petroleum Corporation Limited**, you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires, for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.
22. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of Dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.
23. This allotment would be liable for cancellation in the event of adverse decision in the proceedings (Please specify the proceeding) pending against the dealership / distributorship held by you/member(s) of your family unit (as defined in the Dealership Selection Guidelines) under critical/major irregularities for violation of Marketing Discipline Guidelines / Dealership Agreement, Control Orders or ESMA. You will not be entitled for any claim, damages, etc. in case of cancellation of allotment in such an eventuality. (This clause is applicable for those dealerships/distributorships against whom proceedings are pending as confirmed in the application)

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

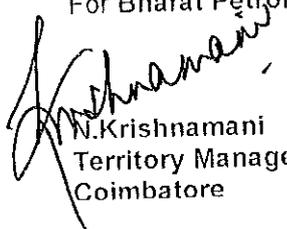
Territory Manager (Retail),  
Bharat Petroleum Corporation Limited  
Irugur TOP Installation,  
Ravathur Post,  
Irugur (Via),  
Coimbatore – 641 103

*Note : You have one time option to offer alternate land meeting all specifications in the advertised location/stretch within 90 days of this LOI provided you have not availed such opportunity of providing alternate land after FVC.*

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully  
For Bharat Petroleum Corporation Limited

  
N. Krishnamani  
Territory Manager (Retail)  
Coimbatore

ACKNOWLEDGEMENT

I hereby accept this Letter of Intent with all the terms and conditions stipulated therein. I do hereby confirm that I am eligible for allotment of Retail Outlet dealership as per applicability of Multiple Dealership Norm defined under Clause "Disqualification" in the "Brochure for Selection of Dealers for Regular & Rural Retail Outlets" and I am not disqualified for allotment of Retail Outlet dealership under other conditions mentioned therein.

I confirm that in the event of any proceedings pending against the dealership/distributorship (Court cases, Show Cause notices, etc.), on account of critical/major irregularities for violation of Marketing Discipline Guidelines/Dealership Agreement, Control Orders or ESMA, held by me or my family unit / any member/s of our organization (as defined under Multiple dealership norm for individuals/non-individuals of Disqualification criteria), the allotment made will be conditional and subject to the outcome of such proceedings. I understand that I/we will also not be entitled for any claim, damages, etc. in case of cancellation of allotment in the event of adverse verdict in such pending proceedings.

Place: Coimbatore

Signature: *P. Senthil Kumar*

Date : 04-01-2020

Name : (Senthilkumar P)

भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड  
(भारत सरकार का उपक्रम)  
इरुगुर टीओपी इन्स्टालेशन



BHARAT PETROLEUM CORPORATION LTD.  
(A GOVT. OF INDIA ENTERPRISE)  
IRUGUR TOP INSTALLATION

ERO:NRO/PERIYASEMUR/2021

06.01.2021

To  
**The District Collector,  
Erode**

Dear Sir,

**Sub: Grant of NOC for our New MS / HSD Retail Outlet at SF No. 27/2, Periyasemur Village, Erode Taluk, Erode District, Tamil Nadu State.**

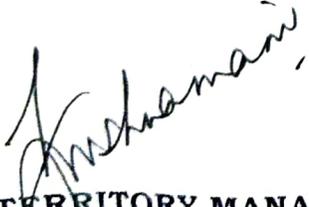
We Bharat Petroleum Corpn Ltd, a Government of India Enterprise engaged in processing and marketing of petroleum products throughout India. We propose to put up new facilities of MS / HSD **Retail Outlet at SF No. 27/2, Periyasemur Village, Erode Taluk, Erode District, Tamil Nadu State** to cater to the Fuel / Oil requirement of vehicles plying in this area.

We are enclosing 9 copies of drawing no **BPCL/CBE/TO/NRO/05/20-21**, for your kind perusal.

We would request you to grant "No Objection Certificate" in favour of **Bharat Petroleum Corporation Limited** for the above site so that the storage license for the Retail Outlet can be obtained from the Joint Chief Controller of Explosives, under the Petroleum Rules, when the works at the above proposed outlet are complete.

Thanking you,

Yours faithfully,  
For **BHARAT PETROLEUM CORPN. LTD**

  
**TERRITORY MANAGER  
COIMBATORE**

Encl: 9 sets of Site Plan

## FORM IX

(See rules 143, 147, 148 and 156)

Application for the grant / amendment / renewal / transfer  
of Licence to Import and Store petroleum

1	Applicant's name	Bharat Petroleum Corporation Ltd	
	Applicant's calling	Ravathur Post	
	Applicant's full postal address	Irugur Coimbatore - 641 103	
2	Situation of premises where petroleum is to be stored	SF No. 27/2	
	State	Tamil Nadu	
	District	Erode	
	Town or Village	Periyasemur	
	Police Station	Erode	
	Nearest Railway Station	Erode	
3	Quantity in Litres of Petroleum proposed to be imported and stored		
(i)	Petroleum Class A		
	(a) In bulk	20,000	Litres
	(b) Not in bulk	Nil	Litres
	© Total	20,000	Litres
(ii)	Petroleum Class B		
	(a) In bulk	20,000	Litres
	(b) Not in bulk	Nil	Litres
	© Total	20,000	Litres
(iii)	Petroleum Class C		
	(a) In bulk	Nil	Litres
	(b) Not in bulk	Nil	Litres
	© Total	Nil	Litres
	<b>Total of all classes of petroleum</b>	40,000	Litres
4	Quantity in Litres of Petroleum already imported and stored in the premises		
(i)	Petroleum Class A		
	(a) In bulk	Nil	Litres
	(b) Not in bulk	Nil	Litres
	© Total	Nil	Litres
(ii)	Petroleum Class B		
	(a) In bulk	Nil	Litres
	(b) Not in bulk	Nil	Litres
	© Total	Nil	Litres
(iii)	Petroleum Class C		
	(a) In bulk	Nil	Litres
	(b) Not in bulk	Nil	Litres
	© Total	Nil	Litres
	<b>Total of all classes of petroleum</b>	Nil	Litres
5	Number of Licence held for the premises		
	Full name of the holder of Licence	Bharat Petroleum Corporation Ltd	

We hereby declare that the statements made above have been checked up by me/us and are true and correct.  
We under take to abide by the terms and conditions of the licence which will be granted to me/us.  
Date of application : 06.01.2021

*[Signature]*  
**TERRITORY MANAGER (Retail)**  
**Bharat Petroleum Corpn. Ltd.**  
**Ravathur (R.D.)**  
**(Via Irugur**  
**COIMBATORE-641002.**



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोउस रोड, नुंगम्बक्कम  
चेन्नै- 600006

A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,  
Chennai - 600006

E-mail : [jtccechennai@explosives.gov.in](mailto:jtccechennai@explosives.gov.in)

Phone/Fax No : 044 -

28287118,28281023,28281041,28287119/28284848

पुर्व अनुमोदन संख्या /Prior Approval No :  
A/P/SC/TN/14/10734 (P495111)

दिनांक /Dated : 20/01/2021

सेवा में  
/To,

M/s. Bharat Petroleum Corporation Limited,  
Irugur Top Installation,,  
Ravathur P.O., Irugur (Via)  
Vellalore,  
Coimbatore North,  
Taluka: Coimbatore North,  
District: COIMBATORE  
State: Tamil Nadu  
PIN: 641103

विषय **Survey No, 27/2, Periyasemur Village, Periyasemur, Erode, Taluka: Erode, District: ERODE,**  
/Sub : **State: Tamil Nadu, PIN: 638004** में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet ।  
Proposed Petroleum Class A,B Retail Outlet at Survey No, 27/2, Periyasemur Village,  
Periyasemur, Erode, Taluka: Erode, District: ERODE, State: Tamil Nadu, PIN: 638004

महोदय  
/Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या **OIN692004** दिनांक **07/01/2021** का संदर्भ ग्रहण करें ।

Please refer to your letter No. **OIN692004** dated **07/01/2021** on the subject.

संदर्भित पत्र के साथ अग्रेषित उपर्युक्तन अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता Drawing(s) nos.  
**BPCL/CBE/TO/NRO/05/20-21** dated **04/01/2021** को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की  
एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है ।

The Drawing(s) nos. **BPCL/CBE/TO/NRO/05/20-21** dated **04/01/2021** , showing the  
site/layout/construction details forwarded with your letter under reference is approved and a  
copy(of each) of the same is returned herewith duly signed in token of approval.

**Conditions of the Approval:-**

You are advised to upload signed copies of drawings.

You are advised to install only CCOE, Nagpur approved facilities in the proposed  
premises.

You are advised to submit copy of NOC issued by local authority as per Rule 144, The

**Petroleum Rules,2002 as amended by (Amendment) Rules,2018.**

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें ।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन ।  
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से **10000/-** (प्रति वर्ष- अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है ।  
A license fee of Rs. **10000/-** (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ ।  
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो ।  
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. जिला प्राधिकारी से प्राप्त 'अनापत्ति प्रमाण-पत्र' की मूल प्रति तथा उनके द्वारा विधिवत हस्ताक्षरित एवं कार्यालय की मोहर लगा हुआ साईट प्लान ।  
Original copy of ' No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर ।  
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि ।  
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट ।  
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेंट, रैफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें ।

Please follow the requirement/provision of " Solvent, Raffinate and Slop ( Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फ़ाइल संख्या **A/P/SC/TN/14/10734 (P495111)** का संदर्भ दे ।

Please quote this office file No. **A/P/SC/TN/14/10734 (P495111)** in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है ।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((मनमीत सिंह मन्हास)  
(Manmeet Singh Manhas))  
उप विस्फोटक नियंत्रक  
Dy. Controller of Explosives  
कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Jt. Chief Controller of Explosives  
चेन्नै/Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)  
(For more information regarding status,fees and other details please visit our website: <http://peso.gov.in>)  
**Note:-This is system generated document does not require signature.**

**District Collector's Office,  
Erode.**

**R.No.1060/2021/C4**

**Date:25.02.2021.**

**NO OBJECTION CERTIFICATE**

**[See rule 144]**

With reference to the application dated 11.01.2021 submitted by **M/s.BHARAT PETROLEUM CORPORATION LIMITED** and in pursuance of Rule 144 of the Petroleum Rules 2002, there is no objection for granting licence under the petroleum Rules 2002, to **M/s.BHARAT PETROLEUM CORPORATION LIMITED** for the storage of petroleum products (i.e) 20 KL of Class A and 20 KL of Class B in the premises at **S.F.No.27/2 , Periyasemur Village, Erode Taluk, Erode District** in Tamil Nadu State as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been verified / considered while issuing this no objection certificate , namely:-
  - a). The lawful possession of the site by the applicant including authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products.
  - b). Interest of public, specially the offsite facilities like school, hospitals or proximity to places of public assembly and the mitigating measures, if any, provided.
  - c). Traffic density and impact on traffic.
  - d). Conformity of proposal to the local or area development planning.
  - e). Accessibility of the site of fire tenders in case of emergency and preparedness of fire services for combating the emergencies.
  - f). Genuineness of purpose.
  - g). Any other mater pertinent to public safety.

**Conditions:**

- 1). This NOC is issued based on the recommendation of Revenue Divisional Officer, Erode , Tahsildar, Erode Taluk, District Officer Fire & Rescue Services Erode , Superintendent of Police, Erode and Divisional Engineer , Highways , Erode.
- 2). This NOC liable for cancellation at any time for following due proceedings in case of any violation noticed against the provisions of petroleum rules or any other rules.
- 3). Before issuance of License the agency should create pathway for vehicle movement from radial road to site.
- 4). As per guidelines of IRC 12-2009, Four toilets to be provided in the premises.

Encl: Approved Site Plan



*[Handwritten Signature]*  
26/2/21  
Additional District Magistrate and  
District Revenue Officer,  
Erode District, Erode

To

✓ Territory Manager,  
Bharat Petroleum Corporation Ltd.,  
Ravathur Post,  
Irugur (Via),  
Coimbatore - 641 103.

Copy to:

1. The Chief Controller of Explosives, C.G.O. Complex, 5<sup>th</sup> Floor, A Block, Seminary Hills, Nagpur - 440 006.
2. The Joint Chief Controller of Explosives, A and D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam, Chennai - 600006.
3. The Superintendent of Police, Erode District, Erode.
4. The Revenue Divisional officer, Erode.
5. District Officer, Fire & Rescue Department, Erode.
6. Divisional Engineer, Highways, Erode.
7. The Tahsildar, Erode.
8. C4 Stock File.



Applicant Type : Company  
 Applicant Name : M/s. Bharat Petroleum Corporation Limited  
 Phone :  
 Email : singaravelum[at]bharatpetroleum[dot]in

## Application Request

### Form IX

Online Inward Number :

Online Inward Date : 24/03/2021

#### Application for Grant of License for Petroleum Service Station

Jt. Chief Controller of Explosives,  
 A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam, Chennai - 600006

#### FORM IX (see rules 143,147,148 and 156 )

(Documents listed below must be enclosed with this application, if it is for the grant of licence in Forms XIV, XV and XVI or in Special Form )

The replies to be given in this column

- 1 Applicant's name M/s. Bharat Petroleum Corporation Limited,  
 Applicant's calling BHARAT PETROLEUM CORPORATION LIMITED  
 Applicant's full postal address Irugur Top Installation, Ravathur P.O., Irugur (Via), State: Tamil Nadu PIN: 641103
- 2 Situation of the premises where Petroleum is to be stored Survey No: 27/2, Periyasemur Village  
 State Tamil Nadu  
 District ERODE  
 Taluka Erode  
 Town and Village Periyasemur  
 PIN 638004  
 Police Station Erode  
 Nearest Railway Station Erode
- 3 Quantity (in liters) of petroleum proposed to be imported and stored

		in Bulk	Not in Bulk	Total
(i)	Petroleum Class A	20.00 KL	NIL	20.00 KL
(ii)	Petroleum Class B	20.00 KL	NIL	20.00 KL
(iii)	Petroleum Class C	NIL	NIL	NIL
Total of all classes of Petroleum		40.00 KL	NIL	40.00 KL

- 4 Quantity (in liters) of petroleum already stored in the premises

		in Bulk	Not in Bulk	Total
(i)	Petroleum Class A	NIL	NIL	NIL
(ii)	Petroleum Class B	NIL	NIL	NIL
(iii)	Petroleum Class C	NIL	NIL	NIL
Total of all classes of Petroleum		NIL	NIL	NIL

<%- Number of licence held for the premises and the  
 5.-- full name of the holder of the licence.  
 %>

I hereby declare that the statements made above have been checked up by me and are true and I undertake to abide by the terms and conditions of the licence which will be granted to me.

Remark

**TERRITORY MANAGER (RETAIL)**  
**SHARAT PETROLEUM CORPN. LTD**  
**RAVATHUR POST, IRUGUR**  
**COIMBATORE-641 103**

Details of DD/BC/IPO Submitted :

Date of application 24/03/2021

Signature and designation of the applicant

#### Notes -

- Where the application is made on behalf of a company, the name and address of the company and the name of the manager or agent should be given and the application should be signed by him. Every change in name of manager or agent shall be forthwith intimated to and his specimen signature filed with the licensing authority.
- "In Bulk" means the tanks or receptacles exceeding 1,000 liters in capacity. "Not in bulk" means in approved containers not exceeding 1,000 liters in capacity.



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce &amp; Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum &amp; Explosives Safety Organisation (PESO)

A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोउस रोड, नुंगम्बक्कम

चेन्नै- 600006

A &amp; D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam, Chennai - 600006

E-mail : jtccechennai@explosives.gov.in

Phone/Fax No : 044 -

28287118,28281023,28281041,28287119/28284848

संख्या /No. : P/SC/TN/14/9380 (P495111)

दिनांक /Dated : 30/03/2021

सेवा में  
/To,

M/s. Bharat Petroleum Corporation Limited,  
Irugur Top Installation,  
Ravathur P.O., Irugur (Via),  
Vellalore,  
Coimbatore North,  
Taluka: Coimbatore North,  
District: COIMBATORE,  
State: Tamil Nadu  
PIN: 641103

विषय /Sub : Survey No, 27/2, Periyasemur Village, Periyasemur, Erode, Taluka: Erode, District: ERODE, State: Tamil Nadu, PIN: 638004 में पेट्रोलियम वर्ग A,B Retail Outlet ।  
Petroleum Class A,B Retail Outlet at Survey No, 27/2, Periyasemur Village, Periyasemur, Erode, Taluka: Erode, District: ERODE, State: Tamil Nadu, PIN: 638004

महोदय  
/Sir(s),

कृपया आपके पत्र क्रमांक OIN771242 दिनांक 26/03/2021 का अवलोकन करें ।

Please refer to your letter No. OIN771242 dated 26/03/2021

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप XIV में स्वीकृत तथा दिनांक 31/12/2021 तक वैध अनुज्ञप्ति संख्या P/SC/TN/14/9380 (P495111) दिनांक 30/03/2021 भेजी जा रही है ।

Licence No. P/SC/TN/14/9380 (P495111) dated 30/03/2021 granted in Form XIV under the Petroleum Rules, 2002 and valid till 31/12/2021 for the storage of the following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

&lt;%----%&gt; &lt;%----%&gt;&lt;%----%&gt;&lt;%----%&gt;

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	20.00 KL
Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	20.00 KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	40.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Condition of approval : Licence granted on receipt of undertaking regarding no legal proceeding in any court of law with respect to the subject premises submitted by the applicant along with other documents for Grant of licence.

भवदीय /Yours faithfully,

((मनमीत सिंह मन्हास)  
(Manmeet Singh Manhas)  
उप विस्फोटक नियंत्रक  
Dy. Controller of Explosives  
कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Jt. Chief Controller of Explosives  
चेन्नै/Chennai

Copy forwarded to :-

1. The Additional District Magistrate, ERODE(Tamil Nadu) with reference to his NOC No R.No.1060/2021/C4 Dated 26/02/2021

For Jt. Chief Controller of Explosives  
Chennai(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)**Note:-This is system generated document does not require physical signature.**

**प्ररूप XIV**  
**(प्रथम अनुसूची का अनुच्छेद 5 देखिए)**  
**FORM XIV**  
**(see Article 5 of the First Schedule)**

**मोटर वाहनों में ईंधन डालने के लिए पम्प आउटफिट के संबंध में टैंक या टैंकों में पेट्रोलियम भंडारकरण के लिए अनुज्ञप्ति**  
**LICENCE TO STORE PETROLEUM IN TANK/S IN CONNECTION WITH PUMP OUTFIT FOR FUELING MOTOR**  
**CONVEYANCES**

अनुज्ञप्ति सं. (Licence No.) : **P/SC/TN/14/9380(P495111)**

फीस रूप (Fee Rs.) **10000/-** per year

पेट्रोलियम अधिनियम, 1934 के उपबंधों और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए **20.00 KL of Petroleum class A and 20.00 KL of Petroleum class B** को टैंक/टैंकों में भण्डारकरण मात्र के लिए **M/s. Bharat Petroleum Corporation Limited, Irugur Top Installation, Ravathur P.O., Irugur (Via), Vellalore, Coimbatore North, Taluka: Coimbatore North, District: COIMBATORE, State: Tamil Nadu, PIN: 641103** को नीचे वर्णित अनुज्ञप्त परिसरों में जो कि इससे उपबद्ध नक्शा संख्या **P/SC/TN/14/9380(P495111)** तारीख **30/03/2021** में दिखाया गया है, के लिए विधिमाम्य अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to **M/s. Bharat Petroleum Corporation Limited, Irugur Top Installation, Ravathur P.O., Irugur (Via), Vellalore, Coimbatore North, Taluka: Coimbatore North, District: COIMBATORE, State: Tamil Nadu, PIN: 641103** valid only for the storage of **20.00 KL of Petroleum class A and 20.00 KL of Petroleum class B** in tank/s in the licensed premises described below and shown on the plan no: **P/SC/TN/14/9380(P495111)** dated **30/03/2021** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति **31st day of December 2021** तक विधिमाम्य रहेगी।

The Licence shall remain in force till the **31st day of December 2021**

**March 30, 2021**

For Jt. Chief Controller of Explosives  
SC, Chennai

**अनुज्ञप्त परिसरों का विवरण और अवस्थान**  
**DESCRIPTION AND LOCATION OF THE LICENSED PREMISES**

अनुज्ञप्त परिसर जिसकी सीमाएं संलग्न नक्शे में दिखाई गई हैं **Survey No: 27/2, Periyasemur Village, Periyasemur, Erode, Taluka: Erode, District: ERODE, State: Tamil Nadu, PIN: 638004** में स्थित हैं और उसमें निम्नलिखित सम्मिलित हैं:

The licensed premises, the boundaries of which are shown in the attached plan, are situated at **Survey No: 27/2, Periyasemur Village, Periyasemur, Erode, Taluka: Erode, District: ERODE, State: Tamil Nadu, PIN: 638004** and consist of:

क पेट्रोलियम वर्ग क परिसर के लिए **20.00** किलोलिटर क्षमता के/क्रमशः **1** क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित **1** डिस्पेन्सिंग पम्पो से जुड़े हुए हैं।

a **1** number(s) underground gas tight tanks of capacity **20.00** kilolitres respectively of petroleum Class A connected with **1** number(s) electrically/manually operated dispensing pump(s)

ख पेट्रोलियम वर्ग ख/ग परिसर के लिए **20.00** किलोलिटर क्षमता के/क्रमशः **1** क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित **1** डिस्पेन्सिंग पम्पो से जुड़े हुए हैं।

b **1** number(s) underground gas tight tanks of capacity **20.00** kilolitres respectively of petroleum Class B connected with **1** number(s) electrically/manually operated dispensing pump(s).

ग एक विक्रय कक्ष/कियोस्क

c A sales room/kiosk

घ सर्विस सम्बन्धी सुविधाएं जिनमें **temporary Sales room** सम्मिलित हैं।

d Servicing facilities consisting of temporary Sales room **As per attached plan**

**Note:-This is system generated document does not require physical signature.**